

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

REVIEW APPLICATION No. 1073 of 1992.

In

O.A.No. 98/91

R.K. Singh

Applicant

versus

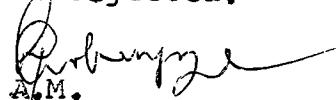
State of U.P.& others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

This review application is directed against our judgment and order dated 22.10.92. The case was heard and disposed of after hearing the counsel for both the parties. Review does not mean re-hearing or sitting over one's own judgment in appeal. We have already observed that adverse remarks for certain years were expunged. The representation of the application in respect of certain other remarks is pending, although we did not make any observation in the judgment but it is obvious that the same is to be disposed of at an early date. We have already observed that there is no bar that the applicant now be considered for providing scale. The relief now prayed, to the great extent has already been granted to the applicant. There is no error apparent on the face of record. With the observation that the applicant's representation will be disposed of at an early date, the application is rejected.


A.M.


V.C.

Shakeel/-

Lucknow: Dated 16.12.92.